

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (Crl.) No.7672/2024

(Arising out of impugned final judgment and order dated 06-05-2024 in CRM-M No. 19246/2024 passed by the High Court Of Punjab & Haryana At Chandigarh)

SATYA RANI & ANR.

Petitioner(s)

VERSUS

THE STATE OF HARYANA

Respondent(s)

(FOR ADMISSION and I.R. and IA No.125740/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 31-05-2024 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA
HON'BLE MR. JUSTICE PRASANNA BHALACHANDRA VARALE
[VACATION BENCH]

For Petitioner(s) Mr. Siddharth Dave, Sr. Adv.
Mr. Harshit Sethi, Adv.
Ms. Mansi Tripathi, Adv.
Mr. Nikilesh Ramachandran, AOR
Mr. Shubham Seth, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Application for exemption from filing certified copy of the impugned judgment is allowed.

Issue notice returnable within four weeks.

In the meanwhile, no coercive steps be taken against the petitioners.

(RAM SUBHAG SINGH)
COURT MASTER (NSH)

(KAVITA PAHUJA)
Assistant Registrar-cum-PS